

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
IA-2236/2023
In
IB-574(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India Through Reshma Petitioner/Applicant
Mittal
Vs.
Angshuman Dutta. Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :
For the RP : Ms. Reshma Mittal, RP with Mr. Amod Dalela Adv.

ORDER

IA-2236/2023

We have heard the submissions made by Ld. Counsel appearing for the Resolution Professional and perused the report submitted by the Resolution Professional and other records.

The Applicant is directed to file brief note of submissions within one week.

List the matter for compliance **on 26.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)